

carry out further researches in various fields;

(c) what intensified programme will be taken up in the field of indigenous medicine; and

(d) whether the study of industrial health problems will also be taken up?

The Minister of Health (Shri Karmarkar): (a) Yes. A sum of Rs. 350 lakhs has been allocated in the Third Five Year Plan for medical research and the Indian Council of Medical Research will receive grants-in-aid from this allocation according to its needs.

(b) The Indian Council of Medical Research has not taken any definite decision regarding the number of Clinical Research Units that may be established in Medical Colleges during the Third Five Year Plan. For the present it is proposed to establish, on a pilot basis, two research cells in Medical Colleges and the matter is under consideration. The Council has also decided to establish units to carry out research on specific subjects like Filariasis, Diarrhoeas of Infants and Children, Medical Mycology, etc.

(c) The Council has established several drug research units in different parts of the country for carrying out research on Indigenous drugs. The activities of these units will be strengthened in the Third Five Year Plan.

(d) Yes.

Overhead Bridges in Punjab

1797, Shri Ajit Singh Sarhadi: Will the Minister of Railways be pleased to state:

(a) what were the schemes given by the Punjab Government during 1960 for making of overhead bridges in 1960; and

(b) the nature of decision taken thereon and how far work has been done on each?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b).

No such schemes were received. However, the following over-bridges which were programmed in earlier years were completed during 1960-61—

1. A road overbridge across G.T. Road at mile 216/15-16 at Ludhiana Bye-pass.
2. A road overbridge between Jullundur Cantt. and Jullundur City.
3. A road over-bridge at Chiheru.

Enquiry into the death of a Railway Employee in Delhi

1798. Shrimati Maimoona Sultan: Will the Minister of Railways be pleased to state:

(a) whether the Mazdoor Union of the Northern Railway, Delhi, has demanded an inquiry into the alleged negligence of the railway medical personnel leading to the death of an injured railway worker of Delhi Locoshed on the 30th May, 1961 for want of timely medical aid;

(b) if so, whether the enquiry has been made; and

(c) with what result?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No.

(b) and (c). Do not arise.

पदच्युत किये गये रेलवे कर्मचारियों के मामले

१७९९. श्री प्रकाशवीर शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे

(क) क्या १८ फरवरी, १९६१ के टाइम्स आफ इंडिया के दिल्ली संस्करण में एक सम्पादकीय निकला है जिसमें मजूरी भुगतान प्रचिनियम के अन्तर्गत एक रेलवे कर्मचारी के मामले में इलाहाबाद उच्च न्यायालय के न्यायाधीश श्री धवन द्वारा दिये गये निर्णय का उल्लेख है ;

(ख) यदि हां, तो ऐसे मामलों की संख्या कितनी है जिनमें व्यवहार न्यायालयों द्वारा रेलवे कर्मचारियों को निकाले जाने को अवैध तथा प्रभावशून्य घोषित करते हुए निर्णय दिये गये हैं परन्तु रेलवे फिर भी निराधार कारणों से उन रेलवे कर्मचारियों के दावों के विरुद्ध लड़ रही है ;

(ग) क्या मंत्रालय में उच्च स्तर पर ऐसे मामलों की छान-बीन की जाती है जिस से सरकारी खर्च पर निराधार ऐसे मुकदमों में अप्रव्यय न हो ; और

(घ) क्या इस प्रकार के सभी विचाराधीन मामलों पर मंत्रालय उच्च स्तरीय छानबीन करेगा ?

रेलवे उपमंत्री (श्री सै० बे० रामस्वामी):

(क) जी हां ।

(ख) रेल कर्मचारियों की बर्खास्तगी या उन्हें नौकरी से हटाने के १५ मामले ऐसे हैं जिनमें रेल-प्रशासनों ने निचली अदालतों के फैसले के विरुद्ध उंची अदालतों में अपील की है ।

(ग) और (घ). ऐसे मामलों में हर एक के गुणदोष की जांच करके और अपने विधि अफसरों की सलाह लेकर ही रेल-प्रशासन अपील करते हैं । जिन मामलों में महत्वपूर्ण प्रश्न निहित होते हैं, उनके बारे में रेलवे बोर्ड का निर्देश लिया जाता है और जिन मामलों में विधि सम्बन्धी प्रश्न (Point of law) निहित होते हैं, उनके बारे में विधि मंत्रालय की सलाह ली जाती है ।

Selection of T.T.E's.

1960. { **Shri Subodh Hanada:**
Shri Nek Ram Negi:
Shri S. C. Samanta:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that competitive examination was held for

selection post of T.T.E's. among the Scheduled Castes and Scheduled Tribes candidates in S.E. Railway from among the employees on the 25th April, 1960;

(b) if so, how many Scheduled Castes and Scheduled Tribes candidates were selected for promotion to the higher grade posts of T.T.E's. (grade A and grade B);

(c) whether all the posts reserved for the Scheduled Tribes have been filled up; and

(d) if not, what steps Government have taken to fill up these posts?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes, to fill 3 posts of T.T.Es. Grade A, two reserved for Scheduled Castes and one for Scheduled Tribes.

(b) T.T.Es. Grade A.
Scheduled Castes: 3.
Scheduled Tribes: Nil.

T.T.Es. Grade B.

Posts in this grade are 'non-selection' posts and there was no question of holding selection for them.

(c) One post reserved for Scheduled Tribes was filled by a Scheduled Caste candidate as no Scheduled Tribe employee was suitable for promotion.

(d) The deficiency in Scheduled Tribes will be carried forward to the next selection.

Two-tier Sleeping Coaches

1961. { **Shri Subodh Hanada:**
Shri S. C. Samanta:

Will the Minister of Railways be pleased to state:

(a) in which of the Railway sections the two-tier sleeper coaches have been introduced; and

(b) whether the three-tier coaches will be replaced by the two-tiers?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) New